

**REFERENCE URGING ALLOCATION
OF FUNDS FOR THE CONSTRUCTION
OF SCHOOL BUILDINGS IN
RAJASTHAN**

श्रीमती शान्ति पहाड़िया (राजस्थान):
उपसभापति महोदय, मैं आपका ध्यान राजस्थान के ग्रामीण क्षेत्र में जो स्कूल 1980-81 में खुले थे, उनकी ओर दिलावा बाहरी हूँ। वहाँ पर इन स्कूलों में आज तक कोई इंतजाम, कमरे, छाया आदि का नहीं हुआ है।

श्री उपसभापति: यह स्कूल किसने खोले थे?

श्रीमती शान्ति पहाड़िया: राजस्थान में खुले हैं।

श्री उपसभापति : स्कूल किसने खोले थे?

श्रीमती शान्ति पहाड़िया: उस वक़्त पहाड़िया जी ने खोले थे।

श्री उपसभापति: राज्य सरकार ने खोले थे। इसका यहाँ से कोई मतलब नहीं है।

श्रीमती शान्ति पहाड़िया: उन स्कूलों में न बैठने की जगह है, न उनमें छाया है।

श्री उपसभापति: यह राज्य सरकार का मामला है। यहाँ नहीं उठ सकता है।

श्रीमती शान्ति पहाड़िया: मगर उनके पास इतने फण्ड नहीं हैं।

श्री उपसभापति : वह आप राज्य सरकार से कहें।

**Re. REFERENCE MENTIONING OF A
SPECIAL MENTION**

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Sir, I have a submission to make. I 'had given notice for mentioning a matter of public importance.

MR. MPUTY CHAIRMAN; That I know.

SHRI PARVATHANENI UPENDRA:
Let me finish my statement, Sir.

MR. DEPUTY CHAIRMAN: No please. Take your seat.

Please do not record. I 'have not permitted. This will not go on record.

SHRI PARVATHANENI UPENDRA:

MR. DEPUTY CHAIRMAN: No. I will not allow. I know, I have rejected. I cannot allow this to go on (Interruptions)

SHRI PARVATHANENI UPENDRA:*

SHRI DIPEN GHOSH (West Bengal):
Listen to his statement.

MR. DEPUTY CHAIRMAN: He wanted to make a special mention. I rejected it on the ground.... (Interruptions). You here me first. This method I will not allow. Once I have disallowed its mention, I will not allow it; to be raised in the House without my permission. He wanted to raise a matter which is between the Chancellor and the State Government and which is concerned with the functioning of the State Legislature's law. Therefore, I have disallowed it. (Interruptions)

SHRI PARVATHANENI UPENDRA:*

MR. DEPUTY CHAIRMAN: Not in the House. You come to my room and convince me.

SHRI PARVATHANENI UPENDRA:*

SHRI DIPEN GHOSH: You just listen to his submission. what is wrong in listening to his statement. It is up to you to see whether it should go on record or not. You can listen to him. (Interruptions)

MR. DEPUTY CHAIRMAN: Please take your seat first. Then I can hear anybody. All right, go on. (Interruptions).

*Not recorded.

SHRI PARVATHANENI UPENDRA:*

SHRI SYED SIBTEY RAZI (Uttar Pradesh); You sit down. (*Interruptions*)

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SHRI DIPEN; GHOSH: Sir, I want to make a submission please permit me. (*Interruptions*).

MR. DEPUTY CHAIRMAN; Please take your seats. No I will not allow, please, because Mr. Upendra wants to make a Special Mention on the matter relating to the State Government.

SHRI PARVATHANENI UPENDRA: Sir, I only wanted to impress upon you . . . (*Interruptions*)

MR. DEPUTY CHAIRMAN: Alright, please allow me to continue the business of the House.

SHRI PARVATHANENI UPENDRA: Sir, if there is any unparliamentary language you can remove it.

MR. DEPUTY CHAIRMAN; Mr. Upendra, please hear me first. I have already said that nothing is going to be recorded...

SHRI PARVATHANENI UPENDRA: Sir, you don't have the rules to make special mention.

MR. DEPUTY CHAIRMAN; Mr. Upendra, just a moment, you wanted to raise a matter regarding the activity of a Chancellor of a University. The Chancellor appointed under an Act passed by the State Legislatures. That is exclusively the jurisdiction of the State Government and the State Legislature it does not concern the Government of India in whatsoever manner.

SHRI PARVATHANENI UPENDRA: Sir, even the Governor is appointed by the Central Government.

*Not recorded.

SHRI DIPEN GHOSH; Sir, education being in the concurrent list, this House has got the right to discuss that matter. Sir, in the past also, you have allowed many Members on this side to make Special Mention on a subject which was not even covered by the Concurrent list such as law and order situation.' So, education being on the Concurrent list it can be discussed here and issues relating to education can be referred to.

MR. DEPUTY CHAIRMAN: Alright, I will allow you, please take your seats. One by one I can allow.

SHRI LAL K. ADVANI (Andhra Pradesh). Mr. Deputy Chairman, Sir, today is the last day of the Session. You have, as is usual on the last day when there is no Question Hour and Calling Attention, permitted more than 20 Special Mentions and if this Special Mention is ruled out on the ground that it relates to the Chancellor of a State then I am afraid it will be creating a precedent which will go counter to your own rules. In your own rules, so far as Special Mentions are concerned in this House, you have permitted Special Mentions on purely State matters also, e.g. the law and order situation, So, in this particular case it happens to be the role of the Governor which is in dispute and the role of the Governor is a matter in which the Parliament is directly involved. So, I request you to please allow Mr. Upendra to make his Special . Mention.

MR. DEPUTY CHAIRMAN; Mr. Chancellor. . . (*Interruptions*)

SHRI LAL K. ADVANI; May I submit, Sir, that it would not be right to create a new precedent overruling all your own rulings in the past. There are so many rulings which you yourself have given. On Special Mentions you have been most liberal. Even purely State matters have been allowed to be mentioned sometimes on that side and sometimes on this side. It has been done. So, in this particular case, on which I am willing to argue that it is not a State matter, that it is a matter in which Parliament is involved—it

[Shri Lal K. Advani] involves the role of the Governor, which has wider ramifications than this mere thing—I request you to reconsider your earlier decision and permit Mr. Upendra to speak.

SHRIMATI MARGARET ALVA (Karnataka): Sir, . . .

MR. DEPUTY CHAIRMAN; One by one, I will allow. Now, Mr. Gurupadaswamy. Let us be brief.

SHRI M. S. GURUPADASWAMY: (Karnataka); While I endorse the opinion of Advaniji, may I add to the information of the Members. I think this Special Mention has been a new device made by the House to give an opportunity for the Members to raise certain matters of urgency or importance. When a mention is made, there is no debate as such. There is no debate at all. When there is no debate or discussion, when we do not have the opinion of the Government on the floor of the House, then we are only drawing the attention of the Government and the House to the matter. Now coming to this matter, you say, perhaps rightly, that it is a matter of appointment of a Vice-Chancellor by the Chancellor, and the Chancellor is Chancellor by virtue of being the Governor there. . . .

MR. DEPUTY CHAIRMAN; It is under an Act of the State legislature.

SHRI M. S. GURUPADASWAMY: I do not want to enter into this controversy I only draw your attention to the fact that this is a Special Mention and nothing else. There is no debate, no discussion. . .

MR. DEPUTY CHAIRMAN: That is all right. Mrs. Margaret Alva.

SHRI M. S. GURUPADASWAMY: A large amount of latitude has been given in the past by you. *(Interruptions)*

MR. DEPUTY CHAIRMAN; Mrs. Alva.

SHRIMATI MARGARET ALVA Sir I am not going into the technicalities of the subject. It has been the practice of this House that many of us submit Special Mentions and certain Special Mentions are rejected by the Chair and no reasons are given by the Chair. We have always accepted the discretion of the Chair to admit or not to admit a Special Mention. But if there is going to be a debate in the House and each one is going to ask why a Special Mention has been or has not been admitted, then Special Mentions will become a full day affair. I think once a decision has been taken and a Special Mention has been rejected by the Chair, as in the past there should be no further debate as to why or on what grounds it was rejected. The decision of the Chair has to be accepted.

MR. DEPUTY CHAIRMAN: Mr. Mohanarangam.

SHRI R. MOHANARANGAM (Tamil Nadu): Sir, you are the custodian of the House and you want to create a very colourful atmosphere in the House. You

•! the business to be transacted smoothly. I do understand the reason why you have not allowed Mr. Upendra to raise this Special Mention: you think that if he mentions anything about the Vice-chancellor or anything, that will create some controversy here. I do understand that because you are the custodian of the House. But just two days back Mr. Gopalsamy got the permission to make a Special Mention on transfers by the State Government of Tamil Nadu. . .

MR. DEPUTY CHAIRMAN: There the Election Commission was involved.

SHRI R. MOHANARANGAM; Let me finish. You allowed him to speak on that.

MR. DEPUTY CHAIRMAN. The Election Commission was involved.

SHRI R. MOHANARANGAM; When you have allowed that one and when you have allowed Antulay's case, why should you not allow him to speak on this? Because you have not allowed it. there has been a controversy. If you had allowed it, it would not have happened.

MR. DEPUTY CHAIRMAN; How do you know? (*Interruptions*) I regard, there is no reason for me to accept it. . .

SHRI PARVATHANENI UPENDRA: You have arbitrarily taken the decisit

SHRI DIPEN GHOSH; I want a submission...

MR. DEPUTY CHAIRMAN; I want a debate on this.

SHRI DIPEN GHOSH; ! You have stated the cepting his Special Memion. I want to know whether you are going to give a ruling that henceforward no issue which relates to or which falls within the purview of the activities of a State Government; would be allowed by you for a Special Mention here. Would you kindly give your ruling?

MR. DEPUTY CHAIRMAN; That is the usual practice that I follow in this House. I have been following it that I do not allow exclusively State subjects. You may not agree. I again tell you, there are some parties, regional parties, which are in power in some States and they try to think that it will not sometimes redound on them also. If I allow them, there are other States also. These Members always pressurise me. But I always refuse, reject, anything to be mentioned if it falls exclusively in the Stale jurisdiction. If the matters are sonvhpw connected with Central agencies, S > far is law and order is concerned or so far as communal riots are concerned or atrocities on Harijans or Tribals, etc., all these things have been allowed.

SHRI KALYAN ROY (West Bengal): Why did you allow Anand Margi matter in the past? You had allowed the Anand Margi case to be mentioned here in the House?

SHRI PARVATHANENI UPENDRA: In protest against your arbitrary decision I am walking out of the House.

\At this stage the hon'ble Member left Chamber

SHRI DIPEN GHOSH; You are deal ing in a partisan way with the activitjet the House. We protest. (*Interruptions*)

THE BANKING SERVICE COMMISSI BILL, 1984

THE DEPUTY MINISTER IN
MINISTRY OF FINANCE (SHRI
NARADHNA POOJARY); Mr.
chairman, I move;

"That the Bill to provide for tablishment of a Commission for recruitment and selection of officers appointment to services and posts i public sector banks and for matters, con nected therewith or incidental thereto passed by the Lok Sabha, be take! into consideration.

(Interruptions)

And sussquently it Was decided by Government to,abolish the Commiv and the Banking Service Act was, there fore, repealed Instead of a commission was decided to set op recruitment bo for groups of banks. There are at pre ten such recruitment boards which recruitment to the clerical cadre well as officer cadre in 28 public si banks. The functioning of the recruitment boards over the last five years was review ed by the Government. The review closed that insofar as officers recruitment is concerned.

SHRI DIPEN GHOSH (West Bengal): On a point of order. Yesterday there were some problems about the changing of Revised List of Business.... lions) You ask the new Members to go through the Rules Book. When a point order is raised. . .

MR. DEPUTY CHAIRMAN; All you go on with your point of order. you I need not answer them.